## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## IA NO. 262 OF 2018 IN DFR NO. 26 OF 2018

Dated: 27<sup>th</sup> April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. S.K.Agarwal

Dr. A.P.Sinha

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-2

Mr. M.G.Ramchandra

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Ms. Anushree Bardhan for R-3,4 & 5

## **ORDER**

## IA NO. 262 OF 2018

(Appl. for condonation of delay in filing)

We have heard learned counsel, Mr. S.K.Agarwal and learned Sr. counsel, Shri M.G. Ramachandran, appearing for the Respondent Nos. 3, 4 & 5. Other respondents, though served, unrepresented.

The learned counsel, Mr. S.K.Agarwal appearing for the Appellant submitted that there is a delay of 51 days in filing the appeal which has been explained satisfactorily and sufficient cause shown in the application. The same may kindly be accepted and delay may kindly be condoned in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned council appearing for the Appellant, the learned counsel appearing for Respondent Nos. 3, 4 & 5 have not filed any objections. The delay in filing the appeal has been explained satisfactorily and sufficient cause shown in the application. The same is accepted and the delay in filing the appeal is condoned. IA, being IA No. 262 of 2018, for delay in filing the appeal is allowed.

Post this matter for admission on 25.05.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Kt/vg